

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.No. 388/92

Date of decision: 13.07.1993.

Sh. S.K. Sharma

.....

Applicant

versus

Union of India

Respondents

Coram:-

The Hon`ble Mr. Justice S.K. Dhaon, Vice-Chairman

The Hon`ble Mr. B.N. Dhoundiyal, Member(A)

For the applicant : Sh. Madhav Panikar, counsel

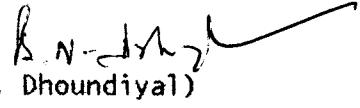
For the respondents : None

JUDGEMENT(ORAL)

(delivered by Hon`ble Mr. Justice S.K. Dhaon, Vice-Chairman)

It appears that this application has become
infructuous. We, however, reserved the right of the
✓ applicant to get this O.A. revived if he ~~fails~~ ^{feels} otherwise.

The present application is disposed of.


(B.N. Dhoundiyal)

Member(A)

13.07.93


(S.K. Dhaon)

Vice Chairman

13.07.93

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